

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF HYBRO FOODS PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hybro Foods Private Limited
2.	Date of incorporation of corporate debtor	08.12.1997
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15100MH1997PTC112310
5.	Address of the registered office and principal office (if any) of corporate debtor	Sr.No. 247 Lahe Village, Taluka Shahapur, District Thane 421601, Maharashtra.
6.	Date of closure of Insolvency Resolution Process	30.08.2023
7.	Liquidation commencement date of corporate debtor	27.03.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Name : Mr. Roshen Chordiya IP Registration No. IBBI/ IPA-001/ IP-P02840/2023-2024 /14347
9.	Address and e-mail of the liquidator, as registered with the Board	H.O.:114,Solaris Hubtown,N.S Phadke Marg,Near East-West Flyover, Andheri (E), Mumbai-400069, Maharashtra Email: risingsun192123@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	H.O.:114,Solaris Hubtown,N.S Phadke Marg,Near East-West Flyover, Andheri (E), Mumbai-400069, Maharashtra Email: clrp.hybrofoods@gmail.com
11.	Last date for submission of claims	26.04.2025

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, has ordered the commencement of liquidation of the **Hybro Foods Private Limited** on **27.03.2025**.

The stakeholders of **Hybro Foods Private Limited** are hereby called upon to submit their claims with proof on or before **26.04.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Roshen Chordiya
Liquidator of Hybro Foods Private Limited
IBBI/ IPA-001/ IP-P02840/ 2023-2024/ 14347

Date: 02.04.2025
Place: Mumbai





MONEYWISE FINANCIAL SERVICES PVT. LTD.
 www.smcfinance.com

Heading Address:11-6B, Shanti Chambers, Pusa Road, New Delhi-110006.
Ph No:+91-11-30111000. Nbfccare@smcfinance.com

DEMAND NOTICE
 UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") & THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")
 The undersigned being the Authorized Officer of Moneywise Financial Services Pvt Limited (SMC) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore, the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below:

Sl. No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description of Security Assets/ Mortgage Property	Date of Demand Notice u/s 13 (2) & Total O/s.
1	Loan Account No. LFMP5124323 - Gurudatt Packaging (Proprietorship) Co-Borrowers:- 1. Mr. Pravin Tanaji Shinde (Proprietor) 2. Mrs. Anuja Pravin Shinde 3. Mr. Satish Kumar Beniwal 4. Mr. Rajesh Beniwal 5. Mrs. Kavita Beniwal Having address at: *Gala No. 305, 3rd Floor, Aarkay Platinum Industrial Estate, Building No. 1, Village Bilalpada, Vasai (East), Taluka. Vasai, Distt. Palghar, Maharashtra-401206.* Also at: *Ground Floor, Room No. 632/8, Mukund Nagar, Sant Rohidas Marg, Dharavi, Mumbai City Maharashtra-400017* Also at: *Flat No. A 104, Utsav Shopping Centre Building No 3, Madhuvan Township, Vasai East, Distt- Palghar, Maharashtra-401208* Also at: *House No. 103, Rajprabha, Landmark 2/A Industrial Estate, Bhoi Dhapada, Palghar, Thane, Maharashtra-401208*	Gala No. 305, 3rd Floor, On The Admeasuring. 55.42 Sq. Mtr. Carpet, 66.50 Sq. Mtr Built-up In The Industrial Estate Known As "aarkay Platinum Industrial Estate" All That Piece & Parcel Of Land Bearing S.no. 47/4/22 Admeasuring 0-17-86 Hr Out Of Which Land Admeasuring 0-08- 8820 Hr Having Fsl Admeasuring 2436.04 Sq.mtrs Of Building No.1, Having Ground And Three Upper Floors Or Thereabout Situate Lying And Being At Village Bilalpada, Taluka.vasai, District Of Palghar, And Within The Limits Of Registration Sub-district Of Vasai And Within The Registration Dist. Of Palghar.	Demand Notice Dt- 14/02/2025 Rs. 33,42,114 /- (Rupees Thirty Three Lakhs Forty Two Thousand One Hundred Fourteen only) as on 07/02/2025. NPA Date: 03/02/2025

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Moneywise Financial Services Pvt Ltd is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, Moneywise shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. Moneywise is also empowered to ATTACH/AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), Moneywise also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Moneywise. This remedy is in addition and independent of all the other remedies available to Moneywise under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business any of the secured asset(s), without prior written consent of Moneywise and noncompliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

You may contact Mr. Samay Kochhar, Authorised Signatory or Mr. Amit Mishra, Reconciliation & Collections Head of Moneywise at 11/6-B, Second Floor, Shanti Chambers, Pusa Road, New Delhi 110005, through Contact No. +91 9971804797 / +91 9999078663 respectively or E-mail at samaykochhar@smcfinance.com or amitmishra@smcfinance.com.

Sd/- Authorised Officer
Moneywise Financial Services Pvt. Ltd

Date: 02-04-2025
 Place: Palghar, Maharashtra

JSW STEEL LIMITED
 Regd. Office: JSW Centre, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, 400051

NOTICE is hereby given that the following share certificate(s) issued by **JSW STEEL LIMITED** ("the Company") are stated to have been lost or misplaced and the registered share holder(s) applied for issue of duplicate share certificate(s).

Folio No.	Registered Share Holder(S)	Certificate No.	Distinctive Nos. (From – To)	No. of Shares
JSW0713843	BALRAJ KRISHAN SETHI	2691759	2415377441–2415382260	4820

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company or its RTA Kfin Technologies Ltd, Selenium Building, Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Rangareddi, Telangana 500032. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s) to the share holder(s) listed above and no further claim would be entertained from any other person(s).

Date: 01/04/2025
Place: DELHI

Name of the shareholder
BALRAJ KRISHAN SETHI



Canara Bank
 बैंक सिंडिकेट Syndicate

BANDRA WEST II BRANCH: 16th Road, Silva Bode TPS III, Near Mini Punjab Restaurant, Bandra West, Mumbai-400 050. Email : cb150314@canarabank.com

POSSESSION NOTICE [Section 13(4)]
(For Immovable property)

Whereas, The undersigned being the **Authorised Officer of the Canara Bank, BANDRA WEST II BRANCH**, appointed under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **30.12.2024** and published in 2 Newspapers on **08.01.2025** calling upon the borrower, **M/s. Enterprises, Prop: Mr. Dipesh Deepak Pawar**, Flat No. 201 Mala Apartment Chs. Ltd, Gaotthan Road Kolkelayan Kalina, Santacruz East, Mumbai, Maharashtra - 400029, to repay the amount mentioned in the notice, being **Rs. 61,66,328.46 (Rupees Sixty One Lakhs Sixty Six Thousand Three Hundred Twenty Eight and Paisa Forty Six only)** as on **26.12.2024** plus interest due and other cost within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **29th day of March 2025**.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank, Bandra West II Branch** for an amount of **Rs. 61,66,328.46 (Rupees Sixty One Lakhs Sixty Six Thousand Three Hundred Twenty Eight and Paisa Forty six only)** as on **26.12.2024**. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
EMT of flat no 201 & 202 both merged into one flat and numbered as Flat No. 201, 2nd Floor, Adm 800 sq. ft. Built up area in the building known as Mala Apartment Chs. Ltd, near Valbhav Store Gaotthan Road Kole kalyan Kalina Santacruz East Mumbai 400098 Maharashtra situated at plot bearing CTS No. 6182&6183 Village Kolkelayan Tal Andheri and Sub District Mumbai Suburban within the limits of H/E Ward of MCGM, CERSAI Security Interest ID – 400056711910

Name of title holder: Mr. Deepak Malappa Pawar & Mrs. Sunita Deepak Pawar
Date : 29.03.2025
Place : Mumbai
Type of Possession: Symbolic

- Sd/-**
Authorized Officer
Canara Bank,
 To,
- Mr. Dipesh Deepak Pawar (Proprietor)**, Flat No. 201 Mala Apartment CHS. Ltd, Gaotthan Road Kolkelayan Kalina, Santacruz East, Mumbai, Maharashtra-400029.
 - Mr. Deepak Malappa Pawar (Mortgagor)**, Flat No. 201 Mala Apartment CHS. Ltd, Gaotthan Road Kolkelayan Kalina, Santacruz East, Mumbai, Maharashtra-400029.
 - Mrs. Sunita Deepak Pawar (Mortgagor)**, S/o. Mallappa Pawar Room No. 186/C, Inas Chawlgodavla Compound Behind Kalina Church Talav Road, Santacruz P & T Colony, Mumbai – 400029.
 - Mrs. Sunita Deepak Pawar (Mortgagor)**, Flat No. 201 Mala Apartment CHS. Ltd, Gaotthan Road Kolkelayan Kalina, Santacruz East, Mumbai, Maharashtra-400029.
 - Mr. Deepak Malappa Pawar (Mortgagor)**, S/o. Mallappa Pawar Room No. 186/C, Inas Chawlgodavla Compound Behind Kalina Church Talav Road, Santacruz P & T Colony Mumbai – 400029.

CRISIL LIMITED
 Regd. Office: Lightbridge IT Park, Saki Vihar Road, Andheri (East) Mumbai- 400 072. India
CIN: L67120MH1987PLC042363
Tel.: +91 22 6137 3000
Website: www.crisil.com; e-mail: investors@crisil.com



NOTICE OF THE 38TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE AND/OR OTHER AUDIO-VISUAL MEANS

NOTICE is hereby given that:

- The 38th Annual General Meeting ("AGM") of Crisil Limited ("the Company") is scheduled to be held on **Wednesday, April 30, 2025 at 3.30 p.m. IST, through Video Conferencing (VC) and/or Other Audio Visual Means (OAVM)** in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder read with circulars dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 14, 2021, May 5, 2022, December 28, 2022, September 25, 2023 and September 9, 2024 issued by the Ministry of Corporate Affairs (MCA) to transact the business set forth in the Notice of the AGM dated February 10, 2025.
- The Company has entered into an arrangement with National Securities Depository Limited ("NSDL") for facilitating conduct of the AGM through Video Conferencing (VC) and/or Other Audio Visual Means (OAVM). In terms of Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), as amended, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Company has also provided the remote e-voting facility through NSDL.
- Electronic copies of the Notice of the AGM and Annual Report of the Company for the year ended December 31, 2024, will be sent to all the Members whose email addresses are registered with the Company/ Depository Participant(s). Pursuant to SEBI Listing Regulations the requirement of sending physical copies of Report to those Members who have not registered their email addresses has been discontinued. The said documents will be available on the Company's website at www.crisil.com, the websites of BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com) and the website of NSDL at <https://evoting.nsdl.com>. Members can join and participate in the 38th AGM through VC/OAVM means only. Institutional Investors who are members of the Company are encouraged to attend and vote in the said meeting held through VC/OAVM.
- The instructions for joining the AGM and the procedure for remote e-voting or for casting vote through the e-voting system during the AGM, will be provided in the notice of the AGM which will be sent to the shareholders, along with login credentials. Members participating through VC/OAVM means shall be counted for the purpose of reckoning quorum under Section 103 of the Act. The details will also be made available on the website of the Company.
- Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participants. Members holding shares in physical mode are requested to update their email addresses with the Company's Registrar and Share Transfer Agent (RTA), KFin Technologies Limited by sending filled physical ISR forms as specified by SEBI along with request letter signed as available in our records mentioning their folio no., name, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar card) for registering their email address and other KYC details to the below given address. The login credentials for casting the votes through e-voting shall be made available to the members through email at their registered email addresses as mentioned above.

KFin Technologies Limited
(Unit : CRISIL LIMITED)
Selenium Tower B, Plot Nos. 31 & 32,
Financial District, Nanakramguda,
Serilingampally Mandal, Hyderabad - 500032

- Members are requested to note that the Board of Directors at their meeting held on February 10, 2025, had recommended a final dividend of Rs. 26 per equity share. The final dividend subject to approval of the Members at the AGM, will be paid on May 6, 2025. The book closure date for the purpose of determining the entitlement of shareholders for the final dividend is Tuesday, April 15, 2025, to Wednesday, April 16, 2025 (both days inclusive). The record date for the purpose of determining the entitlement of shareholders for the final dividend is Monday, April 14, 2025. Members are encouraged to use the Electronic Clearing Services (ECS) for receiving dividends. Members desirous of availing ECS facility for payment of dividend may download the required ECS mandate form from the website of the Company, www.crisil.com.

The Notice of AGM and Annual Report of the Company for the year ended December 31, 2024, will be sent to the members in accordance with the applicable laws on their registered email addresses in due course. The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circular(s) and the SEBI Circular(s).

For Crisil Limited

Minal Bhosale
Company Secretary
ACS 12999

Mumbai, April 2, 2025

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everythingand confirm once more that I do not want to be Separated from you, nomatter how great the, material desire may be I want to Be with you andmy loved ones in your perpetual glory forever Amen - ZDS

0070959307-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HYBRO FOODS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hybro Foods Private Limited
2.	Date of incorporation of corporate debtor	08.12.1997
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15100MH1997PTC112310
5.	Address of the registered office and principal office (if any) of corporate debtor	Sr.No. 247 Lahe Village, Taluka Shahapur, District Thane 421601, Maharashtra, 30.08.2023
6.	Date of closure of Insolvency Resolution Process	27.03.2025
7.	Liquidation commencement date of corporate debtor	
8.	Name and registration number of the insolvency professional acting as liquidator	Name : Mr. Roshen Chordiya IP Registration No. IBBI/IPA-001/IP-P02840/2023-2024/14347
9.	Address and e-mail of the liquidator, as registered with the Board	H.O..114,Solaris Hubtown,N.S Phadke Marg,Near East-West Flyover, Andheri (E), Mumbai-400069, Maharashtra Email:risingsun192123@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	H.O..114,Solaris Hubtown,N.S Phadke Marg,Near East-West Flyover, Andheri (E), Mumbai-400069, Maharashtra Email:cmip.hydrofoods@gmail.com
11.	Last date for submission of claims	26.04.2025

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, has ordered the commencement of liquidation of the **Hybro Foods Private Limited on 27.03.2025**. The stakeholders of **Hybro Foods Private Limited** are hereby called upon to submit their claims with proof on or before **26.04.2025**, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. **In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.** **Roshen Chordiya**
Liquidator of **Hybro Foods Private Limited**
IBBI/IPA-001/IP-P02840/2023-2024/14347
Place: Mumbai

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018. AS AMENDED ("SEBI ICDR REGULATIONS"). INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") (TOGETHER, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT



(Please scan the QR Code to view the DRHP)



ANAND RATHI SHARE AND STOCK BROKERS LIMITED

Our Company was originally incorporated as "Navratan Capital and Securities Private Limited", at Mumbai as a private limited company under the provisions of Companies Act, 1956 and received a certificate of incorporation issued by the RoC on November 22, 1991. Our Company got converted into a public limited company pursuant to a Board resolution dated January 10, 2007 and a special resolution passed by the Shareholders on February 05, 2007, and the name of our Company was changed to, "Navratan Capital and Securities Limited". A fresh certificate of incorporation was issued by the RoC on March 21, 2007. Subsequently, the name of our Company was changed from "Navratan Capital and Securities Limited" to "Anand Rathi Share and Stock Brokers Limited", pursuant to a Board resolution dated August 26, 2007 and a special resolution passed by our Shareholders on October 26, 2007. A fresh certificate of incorporation dated January 29, 2008, was issued by the RoC to our Company. For details of changes in the name and registered office of our Company, see "History and Certain Corporate Matters" on page 233 of the draft red herring prospectus dated March 31, 2025 filed by the Company with Securities and Exchange Board of India, and the Stock Exchanges (the "DRHP" or the "Draft Red Herring Prospectus").

Registered Office and Corporate Office: Express Zone, A Wing, 10th Floor, Western Express Highway, Goregaon (E), Mumbai - 400063.

Contact Person: Chetan Pravinbhai Prajapati, Company Secretary and Compliance Officer; Tel: +91 22 - 6281 7000; E-mail: secretarial@rathi.com; Website: www.anandrathi.com; Corporate Identity Number: U67120MH1991PLC064106

OUR PROMOTERS: ANAND NANDKISHORE RATHI, PRADEEP NAVRATAN GUPTA, PRITI PRADEEP GUPTA AND ANAND RATHI FINANCIAL SERVICES LIMITED

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH (EQUITY SHARES) OF ANAND RATHI SHARE AND STOCK BROKERS LIMITED (OUR COMPANY) FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) (ISSUE PRICE) AGGREGATING UP TO ₹ 7,450.00 MILLION (ISSUE). THE ISSUE MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING [●]% OF OUR POST-ISSUE EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (EMPLOYEE RESERVATION PORTION), OUR COMPANY MAY, IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO [●]% OF THE ISSUE PRICE (EQUIVALENT OF ₹ [●] PER EQUITY SHARE) TO THE ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION (EMPLOYEE DISCOUNT), SUBJECT TO NECESSARY APPROVALS AS MAY BE REQUIRED. THE ISSUE LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE SHALL CONSTITUTE [●]% AND [●]% OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF SPECIFIED SECURITIES, AS MAY BE PERMITTED UNDER APPLICABLE LAW, TO ANY PERSON(S), AGGREGATING UP TO ₹ 1,490.00 MILLION AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20.00% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE ISSUE, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE ISSUE, OR THE ISSUE MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH AND THE ISSUE PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, EMPLOYEE DISCOUNT, IF ANY, AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS (BRLMS) AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH LANGUAGE NATIONAL DAILY WITH WIDE CIRCULATION, ALL EDITIONS OF [●], A HINDI LANGUAGE NATIONAL DAILY WITH WIDE CIRCULATION AND ALL EDITIONS OF [●], A MARATHI DAILY NEWSPAPER (MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED (BSE) AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (NSE, AND TOGETHER WITH BSE, THE STOCK EXCHANGES) FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (SEBI ICDR REGULATIONS).

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 80% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 426 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Issue and has filed the DRHP dated March 31, 2025 with SEBI and the Stock Exchanges on March 31, 2025. Our company had filed draft red herring prospectus dated December 14, 2024 with SEBI and Stock Exchanges which was returned by SEBI. Accordingly our company has resubmitted the DRHP with SEBI and Stock Exchanges on March 31, 2025.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement, in accordance with Regulation 26(2) of the SEBI ICDR Regulations, by hosting it on the websites of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, where the equity shares are proposed to be listed and on the website of the Company at www.anandrathi.com and the websites of the book running lead managers to the Issue, i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathi.com. Our Company hereby invites the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI and/or to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company in relation to the Issue on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP, as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 233 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the memorandum of association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 103 of the DRHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE ISSUE
 Nuvama Wealth Management Limited 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbl ipo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Vaya/ Soumavo Sarkar SEBI Registration Number: INM000013004	 DAM Capital Advisors Limited PG 1 Ground Floor, Rotunda Building, Dalal Street, Fort Mumbai, 400001 Maharashtra, India Tel: +91 22 4202 2500 E-mail: arssbl ipo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact person: Chandresh Sharma SEBI Registration number: MB/INM000011336	 Anand Rathi Advisors Limited* 11 th Floor, Times Tower, Kamla City, Senapati Bapat Marg, Lower Parel, Mumbai 400013, Maharashtra, India Tel: +91 22 4047 7120 E-mail: ipo.arssbl@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478	 MUFG Intime India Private Limited <i>(formerly Link Intime India Private Limited)</i> C-101, 1 st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India Tel: +91 81081 14949 E-mail: anandrathibrokers.ipo@in.mpmis.mufg.com Website: www.in.mpmis.mufg.com Investor grievance e-mail: anandrathibrokers.ipo@in.mpmis.mufg.com Contact Person: Shant Gopalakrishnan SEBI Registration Number: INR000004058
COMPANY SECRETARY AND COMPLIANCE OFFICER Chetan Pravinbhai Prajapati Express Zone, A Wing, 10 th Floor, Western Express Highway, Goregaon (E), Mumbai - 400 063. Telephone: +91 22 - 6281 7000; E-mail: secretarial@rathi.com			